The Epidemic Diseases (Punjab Amendment) Act, 1944

Act 3 of 1944

Keyword(s):
Epidemic Diseases, Vaccination, Innoculation

Amendment appended: 15 of 1984
THE EMPLOYMENT EXCHANGES (COMPULSORY NOTIFICATION OF VACANCIES) ACT, 1959

(3) उप-रोजगार कार्यालय, चौहार, जिला मण्डल।
(4) उप-रोजगार कार्यालय, ज्वालाई, जिला कांगड़ा।
(5) उप-रोजगार कार्यालय, बंजारा, जिला कुल्लू।

2. तदनुसार इस नियम पर निष्कर्ष ग्रामों के प्रदेश: संगठित करने हेतु, निर्देश-लिखित रोजगार कार्यालय जिलाओं का कार्यक्रम इस प्रकार निर्धारित किया जाता हैः——

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<thead>
<tr>
<th>नं</th>
<th>जिला</th>
<th>जिला रोजगार कार्यालय का नाम</th>
<th>कार्यक्षेत्र</th>
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<td>1</td>
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<td>तहसील रामपुर बुरौर, भीरा-तहसील ननवाड़ी।</td>
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<td>8</td>
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<td>उप-मण्डल कुल्लू।</td>
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<td>9</td>
<td>कुल्लू</td>
<td>जिला रोजगार कार्यालय, कुल्लू</td>
<td>उप-मण्डल बंजार।</td>
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THE EPIDEMIC DISEASES (PUNJAB AMENDMENT) ACT, 1944

(PUNJAB ACT III of 1944)¹

ARRANGEMENT OF SECTIONS

Sections :

1. Short title.
2. Amendment of section 2 of Act III of 1897.

[Received the assent of His Excellency the Governor on the 11th April, 1944, and was first published in the Punjab Government Gazette, Extra-ordinary of the 18th April, 1944].

¹. For Statement of Objects and Reasons see Government Gaz. Punjab (Extraordinary) of the 4th March, 1944.
An Act to amend the Epidemic Diseases Act, 1897, in its application to the Punjab.

It is hereby enacted as follows:-

1. Short title. - This Act may be called the Epidemic Diseases (Punjab Amendment) Act, 1944.

2. Amendment of section 2 of Act III of 1897. - After sub-section (2) of section 2 of the Epidemic Diseases Act, 1897, the following sub-section shall be added, namely:

"(3) The [State Government] may by general or special order empower a Deputy Commissioner to exercise in relation to the district in which he is residing the powers under this section exercisable by the [State Government] in relation to the State, other than the power to determine in what manner and by whom any expenses shall be defrayed (including compensation if any) shall be defrayed.

(4) The exercise of powers delegated by the [State Government] shall be subject to such restrictions, limitations and conditions, if any, as may be specified by the [State Government] and to the control of, and to revision by, the [State Government]."

THE EPIDEMIC DISEASES (HIMACHAL PRADESH AMENDMENT) ACT, 1984

(Art. No. 15 of 1984) 2

ARRANGEMENT OF SECTIONS

1. Short title, extent and commencement.
2. Amendment of section 2.
3. Amendment of section 3.
4. Repeal and savings.

(Received the assent of the President of India on the 9th July, 1984 and was published in R. H. P. (Extra.), dated 25th July, 1984, at page 1145).

2. Subs. for the expression 'Central Government' (which was subs. for 'State Government' by A.O. 1968) by A.O. 1973. The word 'State' was subs. for 'Provincial by Adaptation of Law Order 1950.

3. Subs. for the word 'Province' by the Adaptation of Laws Order, 1950.

THE EPIDEMIC DISEASES (H. P. AMENDMENT) ACT, 1984

An Act to amend the Epidemic Diseases Act, 1857 (Act No II of 1897) in its application to the State of Himachal Pradesh.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-fifth year of the Republic of India, as follows:—

1. Short title, extent and commencement.—This Act may be called the Epidemic Diseases (Himachal Pradesh Amendment) Act, 1984.

(2) It shall extend to the whole of the State of Himachal Pradesh.

(3) It shall come into force at once.

2. Amendment of section 2.—After the word “Inspection” in clause (b) of sub-section (2) of section 2 of the Epidemic Diseases Act, 1897 (3 of 1897) (hereinafter referred to as the principal Act), the sign “,” and the words “vaccination and inoculation” shall be inserted.

3. Amendment of section 3.—The existing section 3 of the principal Act, shall be re-numbered as sub-section (1) of section 3 and after that sub-section so numbered, the following sub-section (2) shall be added, namely:—

“(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, (2 of 1974) any Magistrate trying an offence under sub-section (1), may, if he thinks fit, try any such offence summarily according to the procedure prescribed in chapter XXI of the said Code.”

4. Repeal and savings.—The Epidemic Diseases (East Punjab Amendment) Act, 1947 (1 of 1947) as in force in the areas added to Himachal Pradesh under section 5 of the Punjab Reorganisation Act, 1966 (31 of 1966), is hereby repealed:

Provided that anything done or any action taken under the said Act shall be deemed to have been done or taken under this Act.

THE ESSENTIAL COMMODITIES (HIMACHAL PRADESH AMENDMENT) ACT, 1986

(ACT NO. 1 OF 1992)1

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.

(Received the assent of the President of India on the 19th February, 1992 and was published in H.P. Extra., dated 29th February, 1992 at page 1452).

An Act to amend the Essential Commodities Act, 1955 (Central Act No. 13. of 1955) in its application to the State of Himachal Pradesh.

1. For Statement of Objects and Reasons see H.P. Extra., dated 3-12-86, p. 2179.